

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3205
ANSWERED ON:03.08.2017
Suspension of Licences of Airlines
Khaire Shri Chandrakant Bhaurao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of private airlines, in respect of which flying licences have been suspended by the Government during the last five years;
- (b) whether several private airlines provide irregular services and delay their flights from their scheduled time; and
- (c) if so, the number of such complaints received by the Government and the action taken by the Government thereon during the said period?

Answer

The Minister of State in the Ministry of CIVIL AVIATION

(Shri Jayant Sinha)

(a): During the last five years i.e from 2013 to 2017, four private airlines AOPs were suspended by Directorate General of Civil Aviation.

(b) & (c): As per Air Transport Circular 04 of 2009 issued by DGCA, airport operator are submitting On Time Performance(OTP) data on monthly basis. The data submitted by airport operators provide information on flight delays. Airlines are required to provide facilitation to passengers for flight delays as per the conditions specified in Civil Aviation Requirements, Section 3 - Air Transport, Series M, Part IV.;;

Complaints specific to flight delays are not required to be maintained as per regulation. However, number of passengers affected due to delay beyond 02 hours and the facilitation provided by the airlines in the last six months is attached at Annexure-I.